

(b) The quarters are one room tenements but the present occupancy is much higher than the occupancy for which sanitary services have been designed and this consequently strains the sewerage system. The manholes located in the P&T Colony are maintained by P&T Department and are being cleaned on a regular basis. However, when the NDMC main line gets choked, the sewerage back flows in the manholes resulting in overflowing. In such cases, the sewerage lines are got desilted in coordination with NDMC. No case of spreading of epidemic has been reported.

(c) A trunk sewerage system has recently been laid along Kali Bari Marg by the NDMC. The feasibility of connecting the sewerage system to P&T Colony to the New trunk line has been examined jointly by P&T and NIMG in the past week. This work will be taken up within a fortnight.

(d) In view of the above facts, it shall be seen that the officers are doing their best under the existing circumstances and that no action is called for against them.

Workers' Participation in Management

7946. SHRI AMAR ROYPRADHAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have issued directions to big industrial houses that it is very essential for workers' participation in the management and production of those undertakings;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) and (b) Workers' participation in management was introduced through the provision for setting up of Works Committees in the Industrial Disputes Act, 1947. This was followed up by the voluntary schemes of Joint Management Councils

in 1958 and the 1975 Scheme for setting up Shop/Plant Councils. These schemes apply to big industrial houses as well. Through special communications and in a series of meetings with employers and employees this Ministry has been laying repeated stress on the implementation of these schemes by all covered establishments, including big industrial houses.

(c) Does not arise.

Rehabilitation of Victims of Assam Violence

7947. DR. A.U. AZMI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) how much relief assistance was sought by the Assam Government to rehabilitate the refugees uprooted by the violence who were forced to flee their homes throughout the Brahmaputra Valley because of arson of terrorising;

(b) how much assistance was sanctioned by the Centre;

(c) was the assistance sanctioned/given by the Centre considered adequate to rehabilitate lakhs of refugees, if not, what steps the Centre proposes to take to rehabilitate the refugees adequately; and

(d) how many refugees have been rehabilitated by now and how many are yet to receive the help ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) Rs. 57.08 crores.

(b) and (c) A sum of Rs. 20 crores has been released by the Central Government to the Government of Assam to meet the expenditure on relief and rehabilitation of affected persons. Further funds will be released as and when considered necessary. The affected persons are being given relief assistance in the form of food supplies, cash doles, utensils, blankets and clothings. The children and nursing expectant mothers are